

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

DATE OF DECISION: 27.10.1989

P R E S E N T

Hon'ble Mr.S.P.Mukerji - Vice Chairman

And

Hon'ble Mr.A.V.Haridasan - Judicial Member

ORIGINAL APPLICATION NO.590/89

TV Balakrishnan Nair - Applicant

Versus

1. The Controller of Defence Accounts, 506, Anna Chalai, Teynampett, Madras-18.
2. The Deputy Director General, DSC, Army Headquarters, G.S.Branch, D.H.Q. Post, New Delhi.
3. The Officer-in-Charge, DSC, DSC Detachment, ISN Garuda, Cochin-4. - Respondents

Mr.V.Rajendran - Counsel for applicant  
Mr PV Madhavan Nambiar, SCGSC -Counsel for respondents

O R D E R

(Hon'ble Mr.S.P.Mukerji, Vice Chairman)

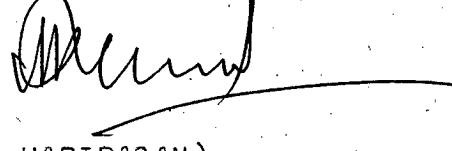
Heard the learned counsel for both the parties.

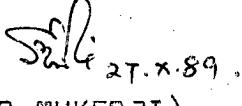
The applicant who has been working as an Office Superintendent under the Officer-in-Charge, D.S.C. Detachment, under the Southern Naval Command of Cochin and has since been retired, is aggrieved by the

manner in which his pay has been fixed as a result of which his juniors are getting higher pay than him. He has prayed that the respondents be directed to refix his pay in accordance with law and to dispose of his representation dated 3.2.1989 at Annexure-2.

The learned counsel for respondents appeared before us and indicated that no final decision on the representation has yet been communicated to the applicant.

2. In the circumstances we close this application with the direction to the respondents to dispose of the representation made by the applicant dt.3.2.1989 Annexure-2, if it has not already been disposed of, within a period of three months from the date of communication of this order and apprise the applicant <sup>and reasoned</sup> of the decision by a speaking communication within <sup>as</sup> that period. There will be no order as to costs.

  
(A.V.HARIDASAN)  
JUDICIAL MEMBER

  
(S.P.MUKERJI)  
VICE CHAIRMAN

27.10.1989

tos